

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-380(PB)/2022

IN THE MATTER OF:

Shilpi Cables Pvt. Ltd. (Through Its Liquidator) ... Applicant/Petitioner
Vs
Jhunsons Chemicals Private Limited ... Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 12.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the IRP : Ms. Aditi Sharma, Advocate
For Respondent :

ORDER

New IA-3086/2024

This is an application filed by the IRP to take on record Authorisation For Assignment (AFA) of the IRP. The same is taken on record subject to just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-3086/2024 stands **disposed of**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)